

THE TEA (SECOND AMENDMENT) ACT, 1954

No. 52 OF 1954

[25th December, 1954]

An Act further to amend the Tea Act, 1953.

BE it enacted by Parliament in the Fifth Year of the Republic of India as follows:—

1. Short title.—This Act may be called the Tea (Second Amendment) Act, 1954.

2. Amendment of section 4, Act 29 of 1953.—In section 4 of the Tea Act, 1953, after sub-section (3), the following sub-section shall be inserted, namely:—

“(3A) It is hereby declared that the office of member of the Board shall not disqualify its holder for being chosen as, or for being, a member of either House of Parliament.”

THE PREVENTION OF DISQUALIFICATION (PARLIAMENT AND PART C STATES LEGISLATURES)
SECOND AMENDMENT ACT, 1954

No. 53 OF 1954

[25th December, 1954]

An Act further to amend the Prevention of Disqualification (Parliament and Part C States Legislatures) Act, 1953.

BE it enacted by Parliament in the Fifth Year of the Republic of India as follows:—

1. Short title.—This Act may be called the Prevention of Disqualification (Parliament and Part C States Legislatures) Second Amendment Act, 1954.

2. Amendment of section 4, Act I of 1954.—In section 4 of the Prevention of Disqualification (Parliament and Part C States Legislatures) Act, 1953, for the words and figures “31st day of December, 1954”, the words and figures “31st day of December, 1955” shall be substituted.